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MA 1407/2003 IN
O.A. 557/2003
4.7.2003

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Present: Shri Ajesh Luthra, learned Counsel of the respondents
in OA and applicants in the present MA.
None for the respondents in MA (Original Applicant)

MA 1407/2003 & MA 1413/2003

Shri Ajesh Luthra, learned Counsel of the respondents in
OA and applicants in the present MAs heard.

Learned Counsel stated that respondents received a
copy of orders dated 12.3.2003 in O.A. 557/2003 on 28/3/2003.
He stated that implementation of the orders requires
collection of information from two different institutions^{by} and
that respondents shall take three months ^{from the} ~~through~~ making
this application to implement all the directions of the Court.
Applicants herein have also filed an application for
condonation of delay, i.e. MA 1413/2003; delay is condoned and
respondents are allowed time till 31.8.2003 for implementation
of the orders.

MA 1407/2003 and MA 1413/2003 stand
disposed of.

V. K. Majotra
(V. K. Majotra)
Member (A)

(ram)